

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).9001/2008

(From the judgement and order dated 12/09/2008 in CRLA No. 8249/2007
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

KESHAV KUMAR GUPTA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail and office report)

Date: 17/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Petitioner(s)

Dr. (Mrs.) Vipin Gupta, Adv.

For Respondent(s)

Mr. S.B. Upadhyay, Sr. Adv.

Mr. S.N. Pandey, Adv.

Mr. Chandra Prakash Pandey, Adv.

UPON hearing counsel the Court made the following
ORDERLearned counsel for the petitioner has circulated a letter
seeking adjournment on the ground of illness.
List this matter after two weeks.(Sukhbir Paul Kaur)
Court Master(Neeru Bala Vij)
Court Master